

**CRC No. 10/2019 (Old CRC No. 13/18)
ECIR/INSZO/01/2015
Directorate of Enforcement Vs. Ashok Daga and Ors.
U/s. 3 & 4 PMLA, 2002**

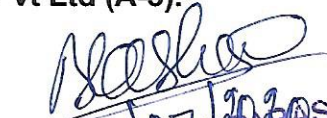
04.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special P.P. Sh. N.K. Matta, Ld. Special P.P. Ms. Tarannum Cheema for ED.
IO AD Sh. Sumit Billore.
Ld. Counsels Sh. D.S. Kohli and Sh. Kshitiz Rao for A-1 Ashok Daga, (also AR of M/s Auric Gems & Jewellery Pvt. Ltd (A-3),
M/s Caspac Finvest India Pvt. Ltd (A-4) and M/s Auric Commercial Pvt Ltd (A-5).**


BHARAT ASHANK
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

**Ld. Counsel Sh. Subhash Gulati and Sh. Manoj Arora
for A-2 M/s Gondwana Ispat Ltd.**


Some more time has been sought both on behalf of prosecution as well as the accused persons for addressing arguments on the point of charge.

Accordingly, as prayed matter be now put up on 26.09.2020 for arguments on the point of charge.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukum Chand.


(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
04.07.2020

Clor No. 5/2019 (Old Closure No. 5/17)
RC No. 219 2014 E 0018
Branch: CBI/EO-I/New Delhi dated 07.08.2014
CBI Vs. M/s R.K.M. Powergen Pvt. Ltd and Ors.
U/s. 120-B r/w Sec 420 IPC &
Sec 13(2) r/w 13(1)(d) P C ACT, 1988

04.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.


The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Senior PP Sh. A.P. Singh,
Ld. DLA Sh. V.K. Sharma, Ld. DLA Sanjay Kumar and Advocate
Ms. Tarannum Cheema for CBI.

IO Dy. SP Sh. Manoj Kumar

Three months more time has been sought by IO Dy. SP Manoj Kumar stating that further investigation in the matter is in process.


SHARAT PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi


Heard. IO is directed to expedite the further investigation.

As prayed matter be now put up on 18.09.2020 awaiting progress report of further investigation.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC Act),
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
04.07.2020

CC No. 297/2019 (old CC Nos. 05/15 & 8536/16)
RC No. 219 2012 E 0008, Branch: CBI/EOU-IV/New Delhi
CBI Vs. M/s JAS Infrastructure Capital Pvt. Ltd.
U/s. 120-B/ 409/420 IPC & S. 13(1) (c)/13 (1) (d) P.C. Act 1988

04.07.2020

Regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.

Now further in terms of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, cases which are not being taken up today i.e. on 04.07.2020 by way of virtual hearing stands adjourned en-bloc to 05.08.2020. **Accordingly, the present matter stands adjourned to 05.08.2020.**

However, in the present matter, in compliance of order dated 16.03.2020 of this Court, an application has been received through e-mail by the Reader of this Court on his official email-id from Sh. Animesh Mukhopadhyay, Resolution Professional of M/s Jas Infrastructure and Power Limited.

Para No. 1, 2 and 3 of the application read as under:

"1. That, I am the Resolution Professional in charge of the Corporate Insolvency Resolution Professional appointed by the order dated 16th October, 2019 passed by the Adjudicating Authority, i.e. Hon'ble National Company Law Tribunal, Kolkata, a copy of which is annexed herewith as Annexure A.

2. That, in the aforementioned corporate insolvency resolution proceedings, the processes have been followed as statutorily mandated and approvals have been sought from the Hon'ble Adjudicating Authority as required under law in respect to which,


ANIMESH MUKHOPADHYAY
Special Judge (PC ACT) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

such orders have been passed without any qualifications or reservations. The Adjudicating Authority has been updated about the progress of the resolution process by filing Progress Reports from time to time and the same have been duly accepted by the Adjudicating Authority.

3. That, I received a summons from this Hon'ble Bench with relation to the present proceedings and I duly entered appearance in the same on 16th March 2020. Pursuant to the directions therein, I state that I have no objection or reservation in respect of all the proceedings that took place with effect from Oct 16, 2019, i.e the date of commencement of the corporate insolvency resolution process in terms of Insolvency and Bankruptcy Code 2016 and also in the continuation of the proceedings. I further undertake to comply with the directions of this Hon'ble Bench and assist the Hon'ble Bench in regard to any information available with me or made available to me in my capacity as the Resolution Professional in accordance with law."

Perused. Considered. Sh. Animesh Mukhopadhyay, Resolution Professional of M/s Jas Infrastructure and Power Limited is hereby requested to ensure that the company is duly represented during the course of trial of the present case.


Hard copy of the aforementioned application be also placed in the judicial file as and when normal functioning of the Courts is resumed.

Matter be now put on 05.08.2020 for Prosecution Evidence.

The present order has been dictated on phone to Steno Hukam Chand.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.


(Bharat Parashar)
Special Judge, (IC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
04.07.2020

**CC No. CLOR/6/2019 [Old CLOR/3/2016 & 06/14]
RC No. 219 2014 E 0002
Branch: CBI/EO-I/New Delhi
CBI Vs. M/s Prakash Industries Ltd. & Ors.
U/s. 120-B r/w Sec. 420 IPC,
S. 13 (2) r/w Section 13 (1) (d) P.C. Act, 1988**

04.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Senior P.P. Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma, Ld. DLA Sanjay Kumar and Advocate Ms. Tarannum Cheema for CBI.

IO Dy. SP Sh. Manoj Kumar

Some more time has been sought by IO Dy. SP Manoj Kumar


BHANU PARASHRAM
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

stating that further investigation in the matter is in progress.


Heard. IO is directed to expedite the further investigation.

As prayed matter be now put up on 17.08.2020 awaiting progress report of further investigation.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukum Chand.


Bharat Parashar
Special Judge, (PC Act)
(CBI), Court No. 608 CBI
Room No. 608 CBI
Rouse Avenue Court Complex,
New Delhi
04.07.2020